

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 104
IB-417/ND/2021
IA/3477/2024

IN THE MATTER OF:
State Bank Of India

...PETITIONER

Vs.

M/s. Jabalpur MSW Private Limited

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 10.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :
For the RP :Adv Vinod Chaurasia for Mr.
Sajjan Kumar Dokania, RP

For the Respondent/Corporate Debtor :

ORDER

IA/3477/2024

This is an application filed by the Resolution Professional under Section 66 of the IBC, 2016 seeking certain directions against the Respondents.

Heard Ld. Counsel on behalf of the Applicant/Resolution Professional.
Issue notice to the Respondents for filing their response and appearance.
Notice be issued by all means and proof of service be filed. List the matter on
20.08.2024.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)